

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. 209/97 and O.A. 262/97.

Wednesday this the 22nd day of September, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

O.A.209/97.

Smt. T.S. Geetha,
Deputy Office Superintendent,
Custom House,
Cochin.

.. Applicant

(By Advocate Shri V. Rajendran)

Vs.

1. The Commissioner of Customs,
Custom House, Cochin-9.
2. Union of India represented by the
Secretary to Ministry of Finance,
Department of Revenue, New Delhi.
3. P.C. Mathan, Examiner,
Custom House, Cochin-9.
4. G. Vasundhara, Examiner,
Custom House, Cochin-9.
5. Mary Ipe, Examiner,
Custom House, Cochin-9.
6. G. Anil Kumar, Examiner,
Custom House, Cochin-9.

.. Respondents

(By Advocate Shri S Radhakrishnan, ACGSC(R.1&2)

By Advocate Shri N. Nagaresh (R.6)

By Advocate Shri K. Jaju Babu(R.5)

O.A. 262/97.

Smt. V. Saraswathy,
Deputy Office Superintendent,
Custom House, Cochin. .. Applicant

(By Advocate Shri A.C. Jose)

Vs.

1. The Commissioner of Customs,
Custom House, Cochin-9. ..
2. The Union of India, represented
by the Secretary to Ministry of
Finance, Department of Revenue,
New Delhi.

3. P.C. Mathan, Examiner,
Custom House, Cochin-9.
4. G. Vasundhara, Examiner,
Custom House, Cochin-9.
5. Mary Ipe, Examiner,
Custom House, Cochin-9.
6. G. Anil Kumar, Examiner,
Custom House, Cochin-9.
7. N.L. George, Examiner,
Custom House, Cochin-9.

.. Respondents

(By Advocate Shri S. Radhakrishnan, ACGSC (R.1&2)

By Advocate Shri P.V. Mohanan (R.6)

By Advocate Shri K. Jaju Babu (R.5)

By Advocate Shri Mohan Pulickal (R.7)

The applications having been heard on 22nd September, 1999,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

Learned counsel appearing for the applicants submitted that in view of the clarification issued by the Government of India, Ministry of Finance, Department of Revenue, dated 10.2.99, it is suffice to direct the first respondent in O.A. 262/97 to dispose of A-V representation submitted by the applicant dated 2.8.96 and to direct the first respondent in O.A. 209/97 to dispose of A-9 representation of the applicant dated 16.1.97 within a reasonable time.

2. Learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the first respondent in O.A. 262/97 is directed to consider and dispose of A-V representation dated 2.8.96 and the 1st respondent in O.A. 209/97 is directed to consider and dispose of A-9 representation dated 16.1.97 ~~xxxxxxxxxxxxxxxxxxxxxx~~ within two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 22nd September, 1999.

J.L. NEGI

ADMINISTRATIVE MEMBER

A.M. SIVADAS

JUDICIAL MEMBER

List of annexures referred to in the order:

Annexure A-V in O.A. 262/97 : True copy of the representation dated 2.8.1996 to Ist respondent Commissioner of Customs.

Annexure A 9 in O.A. 209/97 : True copy of the representations of applicant to the first respondent - Commissioner of Customs, Cochin-9, dated 16.1.1997.